



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. OA 759 of 2005

Applicant(s) Chandra Bahadur Rana Respondent(s) Union of India

Advocate

for Applicant(s) Mr. B. S. Tripathy

Advocate

for Respondent(s)

Mr. K. Rath
T. Pati

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

O.P.O. of Rs 50/- filed.
for Registration.
on Memo

DR
8/9/05
DR
08.09.05

DR
8/9/05
For Admission with
Interim order/
Copy not served

DR
8.9.05
Bench

REGISTER

DR 8/9/05
... Registr...

Order dated : 9.9.05

Heard Mr. B.S.Tripathy, Ld. Counsel appearing for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel; on whom a copy of this O.A. has already been served.

The Applicant, Chandra Bahadur Rana, was engaged as Ferro Printer in INS, Chilka and at that time, he was allotted with Quarters No. P/18/08. On his retirement on 31.12.04, he continued to occupy the said quarters with due authorization from the Executive Engineer/Garrison Engineer stationed at INS, Chilka. He was also given a notice to vacate the quarters prematurely under Annexure-A/3, dated

Notes of the Registry

Orders of the Tribunal

26.5.05, despite he is occupying the said quarters. While filing this Original Application under Section 19 of the Administrative Tribunal's Act, 1985 (wherein he has prayed for a direction to Respondents to allow him to continue to occupy the said quarters at INS,Chilka), he has placed on record a copy of his representation dated 2.9.05 addressed to the Garrison Engineer, INS,Chilka; wherein he has prayed to allow him to retain the aforesaid Govt. quarters with normal licence fee till completion of the school studies of his children. Mr. B.S.Tripathy, Ld. Counsel appearing for the Applicant has disclosed that the Applicant being a subject of Nepal and he having served the Government of India organization for over last 35 years, his children are prosecuting local education courses; for which he is in difficulty to leave India immediately.

Whether the authority will allow the Applicant to retain the quarters or not is not within the ambit and scope of the adjudicatory jurisdiction of this Tribunal, and, therefore, without making any comment on merit, this O.A.No. 759/05 of the Applicant is hereby disposed of with a direction to the Garrison Engineer(I), INS,Chilka to consider the grievances of the Applicant as raised in his representation dated 2.9.05. The Garrison Engineer, INS,Chilka should also consider the grievances of the Applicant as raised in this O.A., as part of the representation of the Applicant.

With the aforesaid observation, this O.A. stands disposed of.

Send copies of this order to the Respondents



NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

along with copies of the O.A. and free copies of this order be also handed over to Mr. B.S.Tripathy, Lt. Counsel appearing for the Applicant and to Mr. U.B.Mohapatra, Lt. Sr. Standing Counsel representing the Union of India.

Johau
09.09.2015
Member (Judicial)

Copies of order dt 9.9.05
Issued to counsel for both
parties & copies of order dt 9.9.05
along with copies of OA issued
to all the respects by P.R.

Jh
18/9/05